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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 363/2021

G6 HOSPITALITY IP LLC Plaintiff

Through: Mr. Ranjan Narula, Mr. Shashi

P.Ojha & Ms. Deeksha Singh,

Advocates

versus

FUTURE GAMING AND HOTEL SERVICES PRIVATE

LIMITED Defendant

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER

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12.01.2022 (Video-Conferencing)

IA No. 9839/2021 (under Order XXXIX Rule 1& 2 CPC).

- 1. The rejoinder to the reply filed by the defendant to this application has been stated to have been filed yesterday. It is not on record.
- **2.** The Registry is directed to place the rejoinder on record.
- **3.** Re-notify this application for hearing and disposal on 29th March, 2022.

C. HARI SHANKAR, J

JANUARY 12, 2022

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